

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

RAJYA SABHA

UNSTARRED QUESTION NO. 1353

TO BE ANSWERED ON DECEMBER 19, 2022

EXTENSION AND DEMOLITION OF BUILDINGS IN DELHI

NO. 1353 SHRI B. LINGAIAH YADAV:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the clauses of Unified Building Bye-Laws (UBBL), 2016 referred by DDA and MCD while granting sanctions to extension/ demolition of buildings in Delhi;
- (b) the authority other than MCD and DDA which carry out the amendments and modifications in chapters, clauses, portion and part of Unified Building Bye Laws for Delhi (UBBL), 2016;
- (c) the authority to check violation of Building Bye Laws laid in chapters 7, 8 and 9 of UBBL, 2016; and
- (d) whether there is any Grievances Redressal Committee for Building Bye-laws mentioned in clause 1.8 of UBBL, 2016?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) Delhi Development Authority (DDA) and Municipal Corporation of Delhi (MCD) have informed that Clause 2.1 of the Unified Building Bye-Laws for Delhi-2016 (UBBL-2016) is referred while granting sanctions to addition/alteration/extension/erection/re-erection/demolition of buildings in Delhi.
- (b) The amendments/ modification in UBBL-2016 are carried out by DDA as per Section 57 of Delhi Development Act, 1957 in consultation with all stakeholders with the previous approval of the Central Government.
- (c) DDA and concerned Local Bodies check violations of UBBL-2016 in their respective areas of jurisdiction.
- (d) Yes, Sir.
